

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.07**  
**I.A.Nos.192/2022 & 233/2023 in**  
**C.P. (IB).No.196/BB/2020**

**IN THE MATTER OF:**

M/s. Shree Aashraya Souhard Credit Society Ltd. ... Petitioner  
Vs.  
M/s. Shree Aashraya Infracon Ltd. .... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**  
**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri S. Vivekananda  
For the RP/Applicant in IA.192/2022 : Shri C. K. Nandakumar (Sr. Counsel)  
For the Applicant in IA.233/2023 : Ms. Manjula Devi  
The Resolution Professional : Shri Hari Babu Thota

**ORDER**

**I.A. No.192 of 2022:**

1. Heard the Ld. Senior Counsel for the Applicant-RP.
2. Ld. Senior Counsel for the Applicant seeks time to file brief note. Therefore, he is permitted to file the same, within a period of two weeks, after duly serving the copy on the other side.
3. It is pointed out to the RP that on the next date of hearing, the compliance of provisions of Section 30(2) of the IBC, and Regulations as specified in Section 30(2)(f) of the Code will be examined.
4. List the matter along with the IA on **07.08.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma